

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Customs Appeal No. 75441 of 2014

(Arising out of Order-in-Appeal No. 154/CUS(Apprg)/KOL(P)/2013 dated 29.01.2014 passed by the Commissioner of Customs (Appeals), 3rd Floor, Custom House, 15/1, Strand Road, Kolkata – 700 001)

M/s. Electronic Enterprises

F-49, Moti Nagar,
New Delhi – 110 015

: Appellant

VERSUS

Commissioner of Customs

Custom House, 15/1, Strand Road,
Kolkata – 700 001

: Respondent

APPEARANCE:

None for the Appellant

Shri Subrata Debnath, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO. 75626 / 2024

DATE OF HEARING / DECISION: 02.04.2024

Order : [PER SHRI ASHOK JINDAL]

When the matter was called, neither has anyone appeared on behalf of the appellant nor has any request for adjournment been received from them. It is observed that even on the previous dates of hearing, the appellant remained unrepresented. Therefore, it appears that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of application for restoration of appeal.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(RAJEEV TANDON)
MEMBER (TECHNICAL)

Sdd